

SPECIAL BENCH  
COURT - I

**P-106**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/177(KB)2024  
IA(I.B.C)/1300(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS MRS. ANJALI OMPRAKASH BERLIA PERSONAL GUARANTOR OF M/S SOFTEL OVERSEAS PRIVATE LIMITED
UNDER SECTION	SECTION 95(1)

**Appearances (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. : For Financial Creditor  
Ms. R. Sanyal, Adv.  
Ms. Zeba Khan, Adv.  
Ms. Muskan Saha, Adv.

Ms. Manju Bhuteria, Adv. : For Personal Guarantor  
Mr. A.K. Dey, Adv.  
Ms. Kamolika Mukunj, Adv.  
Ms. Chumki Das Bhairagya, Adv.

Ms. Shreya Choudhary, Adv. : For RP  
Mrs. Rachna Jhunjunwala, RP

**ORDER**

1. Ld. Counsel for the parties present. RP present in person.
2. Ld. Counsel appearing for the Personal Guarantor submits that an IA has been filed to challenge the maintainability of the CP. Since the same is not on Board.
3. Post this matter on **8/08/2024** along with the IA. Financial Creditor may file reply to the IA before the next date of hearing.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**